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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 19th December, 1978.

NOTIFICATION
INCOME-TAX

No.2614(F.No.404/26/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue No.2190(F.No.404/29/77-ITCC) dated 25.2.1978 the Central Government hereby authorises Shri I.G.CHAVLA being a gazetted officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri I.G.CHAVLA takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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